

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 27TH day of **JULY, 2018**.

ORIGINAL APPLICATION NO. 330/0724/2018

HON'BLE MR JUSTICE BHARAT BHUSHAN, MEMBER (J).
HON'BLE MR MOHD. JAMSHED, MEMBER (A)

1. Bhartiya Postal Employees Association Group 'C', Divisional Branch, Moradabad, represented by its Divisional Secretary Shri Om Pal on behalf of their Members.
2. Mahendra Pal Singh, aged about 50 years, son of Late I. Singh presently working as Sub Post Master, Shahabad, under Senior Superintendent of Post Offices, Moradabad, R/o 2/1604 – Buddhi Vihar, Avas Vikas, Delhi Road, Moradabad-244001.

.....Applicants.

VERSUS

1. Union of India through the Secretary, Ministry of Communication and I.T. Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, U.P. Circle, Lucknow.
3. Post Master General, Bareilly Region, Bareilly.
4. Director Postal Services, in the office of P.M.G. Bareilly Region, Bareilly.
5. Senior Superintendent of Post Offices, Moradabad Division, Moradabad.

.....Respondents

Advocate for the Applicants : Shri S K Kushwaha

Advocate for the Respondents : Shri L P Tiwari

O R D E R

(Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member-J)

Shri S K Kushwaha, learned counsel for the applicants and Shri L P Tiwari, learned counsel for the respondents are present.

2. Learned counsel for the applicants submitted that vide impugned transfer order dated 31.05.2018 (Annexure No. A-1 to the OA) the applicants have been transferred on promotion as LSG (NB). Aggrieved by the transfer order, the applicants submitted a representation dated 30.06/3.07.2018 (Annexure No. A-7 to the OA) to the respondents which is still pending for disposal.

3. Learned counsel for the applicants submitted that the applicants would be satisfied and their grievance would be redressed, if a direction is given to the respondents to decide the pending representation preferred by the applicants within a time bound manner.

4. In view of the statement made by the counsel for the applicants, we feel that no useful purpose will be served in keeping this OA pending. Accordingly, the respondent no. 2/competent authority is directed to decide the representation dated 30.06/3.07.2018 (Annexure No. A-7 to the OA) by passing a reasoned and speaking order within a period of six weeks from the date of receipt of certified copy of this order and communicate the decision taken to the applicants.

5. Accordingly, with the above direction the OA is disposed of. It is made clear that we have not expressed our views on the merit of the case. No costs.

**(MOHD. JAMSHED)
MEMBER-A**

Arun..

**(JUSTICE BHARAT BHUSHAN)
MEMBER-J**